

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 34

RCP(CA)/2(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **BIBHASH BIRESHWAR CHOUDHARY V/s
TAMIRINDS STREET FOODS PVT. LTD. AND ORS**

Section 241(1) of the Companies Act, 2013

ORDER

Adv. Jayesh Rathod for the Respondent No.2 is present. Adv. Surekha Yadav a/w

Adv. Avinash Khanolkar a/w Adv. Khushbu Bhanushali for the Petitioner present.

Ld. Counsel for the Petitioner submits that settlements talks are going on and they have received consent terms yesterday from the Respondent and seeks two (2) weeks' time to respond. The Petitioner should refrain from escalating the matter in view of the settlement talks. List this matter on Board on **23.08.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**